

laid on the Table of the House. [Placed in library. See No. LT-6797 /83]. As these instructions are well understood and are available for construction to any government servant who wishes to make such a petition, they do not need any reiteration.

**Pension to Freedom Fighters in
Himachal Pradesh**

1748. PROF. NARAYAN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of freedom fighters of Himachal Pradesh District-wise to whom freedom fighters pensions have been sanctioned during the past three years including the current financial year ;

(b) the number of these District-wise, whose claims are still under consideration ; and

(c) the likely date by which they would be cleared and the reasons for delay ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS :
(SHRI NIHAR RANJAN LASKAR)
(a) and (b) A statement giving the requisite information (district-wise) is attached.

(c) The cases are pending for want of acceptable documentary evidence in support of the political sufferings claimed by the freedom fighters. In some cases verification report of the State Government/Military Record Offices (in respect of INA personnel) has not been received. These cases would be finalised as soon as the verification reports from the State Government/Military Record Offices and/or requisite information from the applicants are received.

Statement

Name of the District.	Total No. of Freedom Fighers of Himachal Pradesh who have been sanctioned pension during the last three years.	No. of cases yet to be decided.
1	2	3
1. Simla	7	11
2. Kangra	12	44
3. Una	9	17
4. Hamirpur	4	41
5. Bilaspur	16	100
6. Solan	5	8
7. Kulu	2	2
8. Mahasu	2	2
9. Mandi	4	53
10. Sirmaur	3	13
11. Chamha	2	4
12. Nahan	—	1
Total :	66	296